

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) No. 101 of 2020

IN THE MATTER OF:

Ebara Coporation

...Appellant

Vs

Kirloskar Ebara Pumps Ltd. & Ors.

....Respondents

Present:

For Appellant: Mr. Rajshekhar Rao and Mr. Vijay Nair, Advocates

For Respondents: Mr. Amit Sibal, Sr. Advocate along with Mr. Sakesh Kumar, Advocate for Respondent No. 1

Mr. Anant Haksar, Sr. Advocate along with Mr. U.A. Rana, Advocate for Respondent No. 2

Mr. Arun Kathpalia, Sr. Advocate along with Ms. Pooja M. Saigal, Advocate for Respondent No. 3

O R D E R
(Through Virtual Mode)

23.07.2020 Heard Mr. Rajshekhar Rao, the Learned Counsel for the Appellant. Mr. Sakesh Kumar, the Learned Advocate for Respondent No. 1 takes Notice and prays for time to file Response/Reply Affidavit. Mr. U.A. Rana, the Learned Counsel for Respondent No. 2 takes Notice. For 3rd Respondent, Ms. Pooja M. Saigal the Learned Counsel takes Notice and prays for time to file Response/Reply Affidavit.

2. For filing of Responses/Reply Affidavits of Respondent Nos. 1 to 3, at request, four weeks' time is granted.

3. In the meanwhile, the Learned Counsel appearing for the respective parties are directed to submit their respective 'compilation of Judgement(s)' which they rely upon.

4. The Office of the Registry is directed to List the matter on **24th August, 2020** under the caption 'For Admission (After Notice)'.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

(Alok Srivastava)
Member(Technical)

Akc/Nn